

# CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated . 17.10.04.

Registration No. 84/04.

Murari Lal Rathor ..... Applicant (s)

## VERSUS

Prathivayi Kumar ..... Respondent (s)

A copy of the ORDER dated ..... 6/10/04 ..... passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

06.10.2004

To,

Applicant by Shri M.K. Agrawal.

Heard the learned counsel for the applicant.

XXXX CCP No. 84/2004 has been filed by the applicant for non-compliance of the direction given in OA No. 616/2004 by the Tribunal on 30th July, 2004. On 30th July, 2004 the Tribunal has passed the following order :

".....  
List this case for hearing on interim relief after 10 days i.e. on 9th August, 2004. In the meantime status quo as existed today is granted till the next date of hearing."

The only I.R. was granted to the applicant is to the effect that the applicant ~~xx~~ if not already relieved, will continue to work. By this CCP the applicant is asking for new relief ~~xxxxxx~~ i.e. release of salary to the applicant. The applicant cannot be granted any new relief in this CCP. Hence, the contempt petition is not maintainable and is accordingly, dismissed.

Sd/-  
(Madan Mohan)

JM

Sd/-  
(M.P. Singh)

VC

सत्य प्रतिलिपि

उपरजिस्ट्रार

DY. REGISTRAR

केन्द्रीय प्रशासनिक अधिकरण

CENTRAL ADMINISTRATIVE TRIBUNAL

जबलपुर बैच, जबलपुर

JABALPUR BENCH JABALPUR

MR Agrawal  
CRPR-119-C

17/10/04  
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